

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 4249
TO BE ANSWERED ON 28th MARCH, 2017

IMPACT OF NFSA

4249. SHRI N.K. PREMACHANDRAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government seeks reports from the States with regard to the impact of implementation of National Food Security Act (NFSA) and if so, the details thereof;
- (b) whether it has come to the notice of the Government that the implementation of NFSA adversely affected the existing public distribution systems in the States and if so, the initiatives of the Union Government to stabilise the existing public distribution system; and
- (c) whether the Government proposes to supply sufficient quantum of foodgrains to the State Governments including Kerala to continue the existing rationing system and if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c) : Implementation of the National Food Security Act, 2013 (NFSA) is reviewed regularly with States/Union Territories during conferences/ meetings/ video conferences.

Under NFSA, corresponding to coverage of 75% of the rural and 50% of the urban population for receiving highly subsidized foodgrains at the all India level, State/UT-wise coverage was determined by the then Planning Commission. The Act however also has a provision that if on the basis of coverage determined for any State/UT and foodgrains entitlements under the Act, the estimated annual allocation of foodgrains is less than the average annual offtake of foodgrains during 2010-11 to 2012-13 under erstwhile normal Targeted Public Distribution System (TPDS), the same shall be protected, and the State/UT shall be allocated foodgrains as specified in the Schedule IV of the Act. Accordingly, there is no reduction in foodgrains allocation under NFSA to any State/UT, including Kerala, compared to their average annual offtake under erstwhile TPDS, and States/UTs are being allocated foodgrains as per their entitlement specified in the Schedule IV of the Act.
